

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 24.12.2001

Order. dt. 12.10.04

Copies of order
prepared for counsel
for both sides.

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S. 11/11/04

By filing M.A. 777/04
the Respondents have disclosed
that the applicant has expired
on 01.12.2001, and none of his
or legal heirs have filed any
petition for substitution. Therefore
we hold that the matter has
become intractable as the
dead person can neither sue
nor be sued.

None appears for the
applicant. Having heard the
Ld. Sr. Standing Counsel and in
view of the facts stated in
this O.A. This O.A. is disposed
of being intractable.

Members (T)

Vice-Chairman